

ACT No. III of 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 11th
February, 1925.)

An Act to repeal certain enactments whereby breaches of contract
by labourers are made punishable under the criminal law.

WHEREAS it is expedient to repeal certain enactments
whereby breaches of contract by labourers are made
punishable under the criminal law; It is hereby enacted as
follows:—

1. (1) This Act may be called the Workmen's Breach of of Short title and
commencement.
Contract (Repealing) Act, 1925.

(2) It shall come into force on the first day of April, 1926.

2. The enactments mentioned in the Schedule are hereby Repeals.
repealed to the extent specified in the fourth column thereof.

THE SCHEDULE.

ENACTMENTS REPEALED.

(See section 2.)

Year.	No.	Short title.	Extent of repeal.
1859	XIII	The Workman's Breach of Contract Act, 1859.	The whole.
1860	XLV	The Indian Penal Code	Sections 490 and 492.
1897	XIV	The Indian Short Titles Act, 1897.	So much of the Schedule as relates to the Workman's Breach of Contract Act, 1859.
1920	XII	The Workman's Breach of Contract (Amendment) Act, 1920.	The whole.
"	XXXVIII	The Devolution Act, 1920	So much of the First Schedule as relates to the Workman's Breach of Contract Act, 1859.

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